

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

6. COMP.APPL 40/2024

In

C.P.(CAA)/209(MB)2022

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SHRI. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **09.02.2024**

NAME OF THE PARTIES: Zee Entertainment Enterprises Limited
SECTION 230-232 OF COMPANIES ACT, 2013

ORDER

Hearing through: VC and Physical (Hybrid Mode)

Sr. Adv. Mustafa Doctor a/w. Adv. Shyam Kapadia, Adv. C. Rashmikant, Adv. Janaki Bade, Adv. Sraddha Kedia, Adv. Aman Sadiwala i/b. Rashmikant & Partners for Petitioner, Adv. Gathi Prakash, Adv. Darshan Furia, Adv. Priyanka Desai for Respondent No.1 and Sr. Adv. Darius Khambata, a/w. Adv. Gunjan Shah, Adv. Anirudh Das, Adv. Binsy Susan i/b. Sharoul Amarchand Mangaldas & Co. for Respondent nos. 2 & 3 are present.

This application has been filed by M/s. Mad Man Film Ventures Private Limited a shareholder of M/s. Zee Entertainment Enterprises Limited seeking interim direction to R-2 & R-3 not to take any steps contrary to the duly sanctioned scheme of merger. At this stage, when various applications are pending including application challenging the maintainability of the application no. CA 3/2024.

R-2 & R-3 are represented by their counsel. Reply be filed within two weeks, rejoinder if any be filed within one week. List on **12.03.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
--Rajeev--

Sd/-
LAKSHMI GURUNG
Member (Judicial)